

**STATEMENT***Statement Showing the Yearwise Stocks of Paddy Awaiting Milling in FCI Godowns*

(Lakh MTs.)

Sl. No.	Regions	Qty. of Paddy Lying Unmilled			Total	Position as on	Remarks
		1993-94 Crop	1994-95 Crop	1995-96 Crop			
1.	Punjab	-	1.03	0.59	1.62	19.8.96	Besides above the State Govt./ Agencies of Punjab are having the following quantities of unmilled paddy procured for Central Pool:
2.	Haryana	-	0.46	0.52	0.98	10.8.96	
3.	U.P.	-	Neg. (181 MT)	0.07	0.07	31.7.96	
4.	Bihar	0.015	0.013	0.002	0.03	26.7.96	1994-95 Crop—3.65 lakh MT
5.	Orissa	-	-	-	-	31.7.96	1995-96 Crop—5.17 lakh MT
6.	A.P. (Prov.)	0.19	0.10	0.09	0.38	31.7.96	<u>8.82</u>
7.	Rajasthan	-	0.24	0.005	0.246	-do-	
8.	Tamil Nadu	-	-	-	-	-do-	
Total :		0.205	1.843	1.278	3.326		

*[Translation]***Facilities for Handicapped Employees**

\*390. DR. BALIRAM: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the facilities being provided to the handicapped employees in various departments under the Ministry;

(b) whether they are also provided reservation at the time of promotion;

(c) if so, the details and percentage thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA): (a) The following facilities are being provided as per the instructions of Department of Personnel and Training:

1. Provision for reservation in Group C and D posts subject to conditions stipulated in OM No. 36035/8/89/Estt. dated 20.11.89 for promotion.
2. Relaxation of upper age limit.
3. Conveyance allowance upto a maximum of Rs. 100 per month.

4. Exemption from payment of application and examination fee.

5. Financial assistance from welfare fund for purchase of artificial limp/wheel chair/tricycles etc.

(b) The reservation in promotion is provided as per DOP & T instruction as indicated in (1) above.

(c) One percent each for visually handicapped, hearing handicapped and orthopedically handicapped in identified Group 'C' and 'D' posts.

(d) Does not arise.

*[English]***Investment by EPF Organisation**

\*391. SHRI MOHAN RAWALE: Will the Minister of LABOUR be pleased to state:

(a) whether cases of violation of procedures for investment by the Employees Provident Fund Organisations have come to the notice of the Government;

(b) if so, the details thereof;

(c) whether an inquiry was instituted in this regard;